

7<sup>th</sup> March, 2002

**Notification No.17/2002-Customs (N.T.)**

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962) and in supersession of notification of the Government of India in the Ministry of Finance (Department of Revenue) No.19/90- Customs (N.T.), dated the 26<sup>th</sup> April, 1990, the Central Government appoints the officers mentioned in Column (2) of the Table below to be the Commissioner of Customs, the officers mentioned in column (3) thereof to be the Additional Commissioners or Joint Commissioners of Customs and Officers mentioned in column (4) thereof to be the Deputy Commissioners or Assistant Commissioners of Customs for the areas mentioned in the corresponding entry in column (1) of the said Table with effect from the date to be notified by the Central Government in the Official Gazette:-

**Table**

<b>Area of Jurisdiction</b>	<b>Designation of the officers</b>		
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>
Whole of India	Additional Director General, Directorate General of Revenue Intelligence posted at Headquarters and Zonal/regional units.	Additional Directors, or Joint Directors, of Directorate of Revenue Intelligence posted at Headquarters and Zonal/regional units.	Deputy Directors, or Assistant Directors, of Directorate of Revenue Intelligence posted at Headquarters and Zonal/regional units.

D.S. Garbyal  
Under Secretary to the Government of India

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